

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
Court-II**

Appeal No. 101 of 2012 & I.A. No. 340 of 2012

Dated: 13th December, 2012

**Present : Hon'ble Mr. Justice P.S. Datta, Judicial Member
Hon'ble Mr. V.J. Talwar, Technical Member**

In the matter of

Punjab Bio-Mass Power Ltd. Appellant (s)

Versus

**Punjab State Electricity Regulatory
Commission & Ors. Respondent(s)**

Counsel for the Appellant (s) : Mr. Ciccu Mukhopadhaya, Sr. Adv.
Mr. Ayush Agarwal
Mr. Anish Maheshwari

Counsel for the Respondent(s) : Mr. R.S. Sharma, Adv. for R-2
Ms. Anand K. Ganesan R-3.
Mr. Buddy A. Ranganadhan, Adv.
for R-1

ORDER

At the outset, learned counsel for the appellant points out a typographical mistake as crept in Page no.1 of the memo of appeal where the name of the appellant has been typed as "Punjab Bio-mass Private Ltd." but it would be "Punjab Bio-mass Power Ltd." which is correctly typed in Page B under "Memo of Parties" but incorrectly typed below the words "In the matter of". Again, the same mistake occurs in the cover page and index page. Therefore, wherever the word "Punjab Bio-mass Pvt. Ltd." occurs it would be read as "Punjab Bio-mass Power Ltd." and the learned counsel for

the appellant is permitted to make necessary corrections in the parabook of memo of appeal in the registry.

On the prayer of learned counsel for all the parties, hearing is adjourned to 16th January, 2012.

(V.J. Talwar)
Technical Member

(P.S. Datta)
Judicial Member

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